



भारतीय प्रतिभूति और विनिमय बोर्ड
Securities and Exchange Board of India

Completion of Recovery Certificate No. 9106 of 2026 against Amit Agarwal in the matter of dealing in Illiquid Stock Options on BSE.

Recovery Certificate No. **9106 of 2026** dated **May 8, 2026** was drawn against **Amit Agarwal (PAN: AEEPA5456L)** [Defaulter] for sum of **Rs. 5,21,000/-** (*Rupees Five Lakh Twenty - One Thousands Only*) along with further interest, all costs, charges and expenses incurred in respect of all the proceedings taken for recovery of the said sum, for non-payment of penalty imposed by Adjudicating Officer vide Order No. **Order/JS/RJ/2025-26/32114** dated **February 17, 2026** in the matter of dealing in Illiquid Stock Options on BSE.

In view of the payment of the amount of **Rs. 5,31,000/-** (*Rupees Five Lakh Thirty-One Thousand Only*) due under the certificate, the said certificate is hereby completed in exercise of powers under sub-section (1) of section 28A of the Securities and Exchange Board of India Act, 1992 read with section 224 and section 225 and rule 12 of the Second Schedule to the Income Tax Act, 1961.

10.07.2026
New Delhi



_____*Signed*

RECOVERY OFFICER

राजन कुमार/Rajan Kumar
वसूली अधिकारी एवं उप महाप्रबंधक
Recovery Officer & Deputy General Manager
भारतीय प्रतिभूति और विनिमय बोर्ड
Securities and Exchange Board of India
उत्तरी प्रादेशिक कार्यालय / Northern Regional Office
नई दिल्ली / New Delhi